Government of India
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi-110011

Policy Circular No: 92 (RE-09)/2004-2009 Dated: 4th June, 2009

To
All Regional Authorities;

Subject: Export of Sugar – reintroduction of the system of export release orders w.e.f. 1.1.2009 for export under OGL – Corrigendum to Policy Circular No. 87 (RE-09)/2004-2009 dated 4.5.2009 - regarding.

Reference is invited to the Policy Circular No. 87 (RE-09)/2004-2009 dated 4.5.2009, on the subject cited above. Clause (a) of the Notification No. SO 1310 (E) dated 31.7.2007, substituted vide Notification No. 473 (E) dated 13.02.2009 of the Department of Food & Public Distribution, Ministry of Consumer Affairs, Food & Public Distribution, as mentioned in Policy Circular No. 87 (RE-09)/2004-2009 dated 4.5.2009, is substituted as follows:-

"(a) a producer of sugar by vacuum pan process or a merchant Importer/exporter shall be required to obtain an export release order from the Chief Director (Sugar), Directorate of Sugar or any other Officer authorized by the Chief Director (Sugar) for export of sugar whether under Open General Licence or Advance Authorization Scheme on 'ton- to-ton' basis or any other scheme permitting Export of sugar.

Explanation: Where a producer of sugar or a merchant importer – exporter imports raw sugar under Advance Authorization Scheme and exports processed white or refined sugar for fulfillment of his export obligation under 'grain-to-grain' policy, such producer of sugar or merchant importer-exporter shall not be required to obtain an export release order from the Chief Director (Sugar), Directorate of Sugar."

2. In view of the above, it is directed that all the field formations take necessary action for compliance of the above decision of the Government.

3. This issues with the approval of Director General of Foreign Trade.

Sd/-
(Vibha Bhalla)
Joint Director General of Foreign Trade

(Issued from F. No. 01/91/180/879/AM08/Export Cell (Pt.)